

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 398 of 2004

Jabalpur, this the 22nd day of June, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

1. Smt. Pushpa Dubey aged about 45 Years wife of Late Deepak Kumar Dubey, Resident of 1153/26 Gupteswar, Infront of Ashirbad Apartment, Prem Nagar, Jabalpur, Tahsil and District Jabalpur (M.P.)
2. Sonoe age 18 years S/o Deepak Kumar Dubey Resident and Address of Applicant No.1.

APPLICANT

(By Advocate - Shri R.B. Yadav)

VERSUS

1. Union of India
Through Secretary
Ministry of Defence Production,
South Block
DHQ PO New Delhi - 110011
2. Director General of
Ordnance Factory/Chairman,
Ordnance Factory Board,
Khudiram Bose Road,
Kolkata - 1
3. The General Manager
Vehicle Factory
Jabalpur (M.P.)

RESPONDENTS

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicants have sought the following main relief :-

"(8) to quash the impugned order regarding this matter and also be directed to respondents to appoint applicant No.2 son of applicant No.1 on compassionate grounds".

2. The brief facts of the case are that the husband of applicant No.1 and father of applicant No.2 was working in Vehicle Factory, Jabalpur. He died in harness on 11.10.91. The applicant No.1 has submitted her application for appointment on compassionate ground. The respondents have asked the applicant No.1 to produce her age and educational certificate



: 2 :

Thereafter the applicant No 1 has given another application for appointment of her son on compassionate ground dated 9.9.2003 and thereafter a legal notice has been given to the respondents on 4.12.2003. Till now the respondents have not taken any decision on the representation as well as legal notice of the applicants.

3. Heard the learned counsel for the applicant.

4. In the facts and circumstances of the case, we dispose of this OA at the admission stage itself by directing the respondents to consider and decide the aforesaid application and legal notice of the applicants by passing a detailed, reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order.

5. The applicants are directed to send a copy of this order as well as a copy of this OA to the respondents within 15 days from the date of receipt of copy of this order.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

SKM

पृष्ठांकन सं. ओ/न्या.....जयलपुर, दि.....
प्रतिरिक्षित आज्ञे धिरतः—

- (1) राधित, उच्च न्यायालय द्वारा प्रसोरिताशन, जयलपुर
- (2) राजेश्वर मी/प्रीति/वा/.....को कार्रसल
- (3) प्रदीपी भी/प्रीति/वा/.....को कार्रसल
- (4) नियमना ने/ना, जयलपुर नामीन

सूचना एवं अन्वेषक कर्तव्यांक

R.B. Yadav
Advocate
Bapuji Law
5.7.04

Recd
on
5/7/04